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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.320/2006

WEDNESDAY, THIS THE 09th DAY OF AUGUST, 2006

HON'BLE MR. A.K. SINGH, MEMBER (A)

HON'BLE MR. K. ELANGO, MEMBER (J)

B.S. Rathore,
Posted as FMT (A),
S/O late Babu Singh,
P.A. No.35059 at
I.B.R.D., A.F.,
Station Chakeri, Kanpur.

Applicant

(By advocate Shri B.D. Mishra)

Vs.

1. Union of India, through
Defence Secretary,
Ministry of Defence,
North Block,
Government of India,
New Delhi.

2. I.B.R.D., A.F., Chakeri,
Kanpur, through its Commanding Officer,

3. Dy. C.D.A., A.F.,
Subroto Park,
New Delhi.

... Respondents

(By Advocate Shri Saurabh Srivastava)

ORDER

Hon'ble Mr. A.K. Singh, Member (A) :

Heard Shri B.D. Mishra for the applicant and Shri Saurabh Srivastava for the Respondents.

The applicant, Shri B.S. Rathore, was initially appointed as Mechanical Transport Mechanic (hereinafter referred to as MTM (A) in the Pay Scale of Rs.260-400/- on 14.3.1984. The aforesaid pay scale was revised with effect from 7.11.1985 to Rs.330-480/- by the respondents as per their order dated 7.11.1985. There was inordinate delay in upgrading the applicant to the higher scale of pay as a result of restructuring and he

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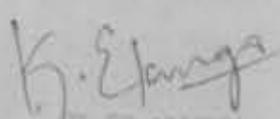
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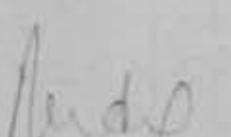
could actually be elevated/upgraded to higher position only during the year 2001 after a long gap of 16 years, while his juniors were promoted much earlier, ^{and} Consequently, a grave injustice has been done to him inasmuch as he suffered heavy pecuniary losses on the score of getting of lower salary vis-a-vis his juniors. Being aggrieved by the action on the part of the respondents in not promoting/upgrading in time, the applicant filed a representation dated 4.09.2005 to Commanding Officer, 1 Base Repair Depot (1 BRD), Air Force, Chakri, Kampur, listing out his grievances in this regard. The aforesaid representation has not been decided by the aforesaid authority, who is Respondent No.2 in this O.A. ^{to the satisfaction of the}

2. The counsel for the applicant submits that he will be satisfied if a direction is issued to Respondent No.2, to decide the said representation of the applicant within a definite schedule of time and in accordance with Rules.

3. We have considered the prayer made by the learned counsel and are of the considered view that the interests of justice will be adequately met if Respondent No.2, viz., Commanding Officer, 1 Base Repair Depot (1 BRD), Air Force, Chakri, Kampur, is directed to decide the aforesaid representation within a period of two months in accordance with Rules by ^{through} a speaking order. Liberty is given to the applicant to come up for redressal of his grievances before this Court in case he is aggrieved by the decision of Respondent No.2 in the matter.

4. The O.A. is disposed of in the above manner.


(E. ELANGO)
MEMBER (J)


(A.K. SINGH)
MEMBER (A)